

**Central Administrative Tribunal
Principal Bench**

**OA No.1391/2018
MA No.1559/2018**

New Delhi, this the 1st day of May, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Shri Aveti Bhargava, aged 40 years,
S/o Shri Aveti Manohar,
Song & Drama Division, Min. of I&B,
No.202, 2nd Floor, CGO Towers,
Kavadiguda, Hyderabad-500080.
R/o H.No.3-4-472/A,
Ground Floor, YMCA,
Narayanaguda, Hyderabad,
Telangana-500027.
2. Shri Trivender Bhatt, Aged 42 years,
S/o Shri D.D. Bhatt,
Song & Drama Division, Min. of I&B,
Ground Floor, Soochna Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110003.
R/o 1230, Sector-5,
R.K. Puram,
New Delhi-110022.
3. Shri Noorul Hassan, aged 42 years,
S/o late Shri Gauhar Ali Khan,
Song & Drama Division, Min. of I&B,
Ground Floor, Soochna Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110003.
R/o 49-G, Sector-4,
Pushp Vihar,
Near Amity International School,
New Delhi-110017.

...Applicants

Versus

1. Union of India,
Through the Secretary,
Ministry of Information and Broadcasting,

‘A’ wing, Shastri Bhawan,
New Delhi-110 001.

2. Director,
Song & Drama Division,
Ministry of Information & Broadcasting,
9th Floor, Soochna Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110 003.

...Respondents

(By Advocate : Shri Vinay Gupta along with Shri Manish Dua)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard the learned counsel for applicant and Shri D.S. Mahendru, learned counsel, on receipt of advance notice on behalf of the respondents.

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2. For the reasons stated therein, the MA filed for joining together in a single Application is allowed.

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3. The applicants, who are working as Make-up Artist-cum-Dressers, under the respondents filed the OA seeking the following reliefs :-

“(i) To remove the anomalies in the pay scales and promotional avenues of Applicants &/or to direct the Respondent No.1&2 to remove the anomalies in the pay scales and promotional avenues of Applicants vis-a-vis the orders passed by Respondent being dt. 12.10.2015.

(ii) to grant costs of this OA to the Applicants herein, and

(iii) to pass such other order or orders as may be deemed fit and proper in the interests of justice.”

4. It is also submitted that one of the applicants made a representation on 23.05.2016 vide Annexure-A/3, ventilating his grievances to the respondents, however, no orders have been passed thereon till date. It is not forthcoming whether the other applicants have made representations or not till date.

5. In view of the circumstances, the OA is disposed of without going into the merits of the case by permitting the applicants to make appropriate fresh representations to the respondents within a period of two weeks from the date of receipt of a certified copy of this order and on receipt of such representations from the applicants, the respondents shall consider the same and pass appropriate reasoned and speaking orders thereon within a period of 90 days therefrom, in accordance with law. It is made clear that this order shall not be construed that the applicants are exempted from any of the provisions of law, such as limitation etc., in any manner. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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